

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD.

Dated : This the 06<sup>th</sup> day of February 2009  
Original Application No. 1767 of 2004

Hon'ble Mr. Justice A.K. Yog, Member (J)  
Hon'ble Mr. S.N. Shukla, Member (A)

Vijai Bahadur, S/o Shri Munni Lal, Senior Assistant Electric Driver, North Central Railway, Allahabad.

By Adv : Sri S. Lal  
Sri D.B. Yadav

**V E R S U S**

1. Union of India through General Manager, North Central Railway, Allahabad.
2. General Manager, North Central Railway, Allahabad.
3. Divisional Railway Manager, North Central Railway, Allahabad.
4. Divisional Personnel Officer, North Central Railway, Allahabad.
5. Sri Rajendra Kumar, S/o Sri Mehadi, Assistant Electric Driver, N.C.R. Allahabad.
6. Kamal Singh, S/o Dal Chandra, Assistant Electric Driver, Chief Crew Controller, Head Quarter Tundala.
7. Ashok Kumar Pippal, S/o Natti Lal, Assistant Electric Driver, Chief Crew Controller, Head Quarter Tundala.

.. . Respondents

By Adv: Sri S.K. Rai

**O R D E R**

By Hon'ble Mr. Justice A.K. Yog, Member-J

Heard Shri S. Lal, advocate, learned counsel for the applicant and Sri S.K. Rai, advocate, learned

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counsel for the respondents. Perused the pleadings and the documents on record.

2. (OA) Admit. No notice need to sent to respondent No. 1, 2, 3 and 4 who are represented by Sri S.K. Rai, advocate, who states that these respondents have already been filed CA. Applicant has filed RA also. No notice has been issued to respondent No. 5, 6 and 7. As suggested at bar by learned counsel for the parties this OA is decided/disposed of finally.

3. On record we find MA (amendment) No. 585/07 praying for incorporating certain facts relating to the year 2006 with respect to the salary of Electric Loco Pilot Goods. It is not denied that the applicant has been selected in the said selection and that now his grievance is to receive benefit of selection/promotion that refers facts i.e. w.e.f. from the date junior to the applicant has been extended such benefit.

4. Considering the nature of surviving relief now, we are of the opinion that let applicant first approach the concerned respondent authority for redressal of his grievance in accordance with law.

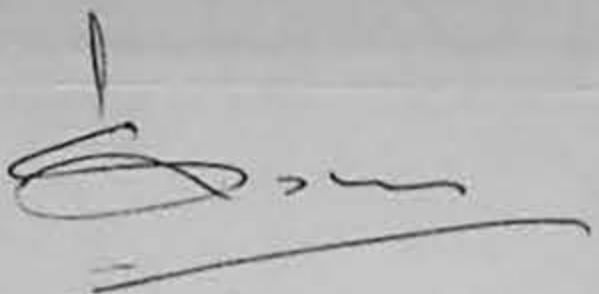
5. Learned counsel for the respondents has no objection.

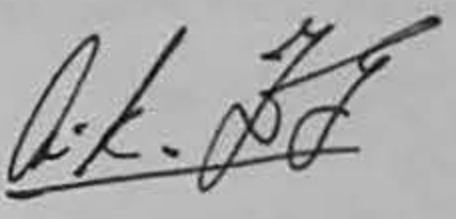
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6. In view of the above, we direct the applicant to serve copy of this order alongwith comprehensive representation raising his grievances (as noted above) within 04 weeks from today and if such representation is filed the competent authority decide the same by passing reasoned/speaking order within a period of three months on receipt of the same. Decision taken shall be communicated to the applicant forthwith.

7. OA stands disposed of subject to above direction/observation. No cost.

/pc/

  
Member (A)

  
Member (J)